

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

Mr. Akhaya Misra, A. S. C.

O.A/1993/1993 348 1993

R. K. Das Gupta Applicant (s)

Versus

Union of India and others Respondent (s)

Sr. No	Date	Order with Signature
1	15.7.93	<p>Heard Mr. Deepak Misra, learned counsel for the applicant on the question of admission. Orders reserve.</p> <p><i>km</i> Vice-Chairman</p> <p><i>8/10/93</i> Member (Admn.)</p>
2	16.7.93	<p>Mr. Deepak Misra submitted that he intends to put forth further arguments in this case on the question of admission.</p> <p>Put up on 23rd July, 1993 for further arguments on the question of admission.</p> <p><i>km</i> Vice-Chairman</p> <p><i>8/10/93</i> Member (Admn.)</p>
3.	23.7.93	<p>This case came up for admission today. With the consent given by the learned counsel for both sides, we have heard this case on merit. Hearing is concluded. Judgment is dictated and pronounced in open court vide separate sheets attached to the record. Thus, the application is accordingly disposed of. No costs.</p> <p>Send a copy of this order to the Opposite Party No. 2 by <u>SPEED POST</u> at the cost of the petitioner who would deposit the requisite postal charges (incash) during</p>

Serial No. of Order	Date of Order	Order with Signature
		<p>the course of the day.</p> <p><i>km</i></p> <p>Vice-Chairman</p> <p><i>8/23/1</i></p> <p>Member (Admn.)</p>